

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 1496 of 2019**

**IN THE MATTER OF:**

**Durga Prasad Agarwal & Anr.**

**....Appellants**

**Vs.**

**Limtex Tea & Industries Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellants: Mr. Abhijeet Sinha, Mr. Kamesh Vedula and Mr. Saikat Sarkar, Advocates**

**For Respondents: Mr. Abhishek Sharma for IRP.**

**ORDER**

**16.01.2020:** At request of the Mr. Abhishek Sharma, the Learned Counsel who appears for the Interim Resolution Professional for filing of Vakalatnama before the Office of the Registry, the matter is adjourned to **27<sup>th</sup> January, 2020.**

The Learned Counsel for the Appellants is directed to take necessary steps for effecting service on 1<sup>st</sup> Respondent. The Process fee along with Requisites if not filed/ paid earlier, then the same shall be paid on the side of the Appellant by 20.01.2020.

[Justice Venugopal M.]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

*sa/nn*